

CENTRAL ADMINISTRATIVE TRIBUNAL  
MADRAS BENCH

Dated the Wednesday 13<sup>th</sup> day of December Two Thousand And Seventeen

PRESENT:  
THE HON'BLE MR. R. RAMANUJAM, MEMBER (A)

O.A./310/01920/2017

D. Prabhu,  
Sr. Clerk  
PF No. 0050964/4  
Personnel Branch,  
Southern Railway,  
Madurai. ....Applicant

(By Advocate : Mr. Ratio Legis)

VS.

1. Union of India represented by  
The General Manager,  
Southern Railway,  
Park Town, Chennai- 600 003;
  
2. The Divisional Personnel Officer,  
Madurai Division/Southern Railway,  
Madurai. ...Respondents

(By Advocate: Mr. P. Srinivasan)

**O R A L   O R D E R**

(Pronounced by Hon'ble Mr. R. Ramanujam, Member (A))

The O.A. has been filed by the applicant seeking the following relief:-

"to call for the records related to the impugned seniority list No. U/P.612/XII/PGs of 19.05.2016 issued by the 2<sup>nd</sup> respondent and to declare relegation of applicants' seniority as void and to consider the applicants' claim for restoration of seniority and other consequential benefits duly maintaining the seniority of the alternatively appointed medically de-categorised employees in supernumerary capacity and to make further order/orders as this Hon'ble Tribunal may deem fit and proper and thus render justice."

2. The case of the applicant is that he is working as Senior Clerk in the office of the respondents. By the impugned seniority list dated 19.05.2016, his seniority was relegated because of alternative appointments offered to the medically incapacitated employees belonging to other categories. The representations of the applicant dated 01.01.2016 and 25.10.2017 submitted to the respondents did not evoke any response as yet, hence, he has approached the Tribunal by filing instant O.A. seeking the aforesaid relief.

3. Learned counsel for the applicant submits that the applicant would be satisfied if the pending representations of the applicant are directed to be disposed of by the respondents within a time frame.

4. Mr. P. Srinivasan, Learned standing counsel who takes notice on behalf of the respondents has no objection to the above prayer of the counsel for the applicant.

5. In view of the above, the O.A. is disposed of by directing the respondents to consider the pending representations of the applicant dated 01.01.2016 and 25.10.2017 and pass a speaking order within a period of two months from the date of receipt of copy of this order. No costs.

(R. RAMANUJAM)  
MEMBER(A)

13.12.2017

asvs.